

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4263
ANSWERED ON:18.12.2001
ASSESSMENT OF RATEABLE VALUE OF COMMERCIAL UNITS
ANITA ARYA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that the persons who have purchased the commercial units from DDA on the basis of open tenders, right from the year 1998, on exorbitant rates, do not come forward to pay the property tax in view of the assessment made by MCD on higher side;
- (b) if so, whether the Government would consider to issue any directive to MCD to consider assessment of the Rateable Value of these commercial units on the basis of its cost of construction or the Units System, as was proposed by the High Powered Committee; and
- (c) if not, the reasons therefor and the action proposed to be taken to bring parity in the assessment of these commercial units?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a): No, Sir.

(b)&(c): The Municipal Corporation of Delhi have informed that Assessments are done on the basis of the provisions of DMC Act, 1957 and DMC (Determination of R.V.) Bye-Laws, 1994.